

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**I.A. NO. 446 OF 2015 IN**  
**DFR NO. 1602 OF 2015**

**Dated : 4<sup>th</sup> February, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Tata Steel Ltd.**

**Versus**

**.... Appellant/(s)**  
**Applicant**

**Jharkhand State Electricity Regulatory Commission**

**.... Respondent(s)**

Counsel for the Appellant/ (s)  
Applicant

: Mr. M.G. Ramachandran  
Mr. Punit D. Tyagi  
Mr. Ankit Parhar

Counsel for the Respondent (s)

: Mr. Farrukh Rasheed

**ORDER**

**I.A. NO. 446 OF 2015**

*(Delay in re-filing)*

There is 33 days delay in re-filing the appeal. In this application, the applicant has prayed that the delay in re-filing the appeal be condoned.

For the reasons stated in the application delay in re-filing the appeal is condoned. Application is disposed of.

**DFR NO. 1602 OF 2015**

Registry is directed to number the appeal.

We have heard learned counsel for the parties. **Admit.** Issue notice. Mr. Farrukh Rasheed takes notice on behalf of the respondent. **Issue public notice.**

Learned counsel for the respondent seeks four weeks time to file reply. He may file the same on or before 03.03.2016 after serving copy on the other side.

Thereafter rejoinder may be filed on or before 17.03.2016 after serving copy on the other side.

List the matter on 23.03.2016.

**(I.J. Kapoor)**  
**Technical Member**

ts/dk

**(Justice Ranjana P. Desai)**  
**Chairperson**